

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
IB-189/ND/2023

IN THE MATTER OF:
Mr. Ashok Kumar Juneja

...PETITIONER

Vs.

M/s. Henna Crafts Overseas Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 24.05.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Devender Kumar, Adv. for
Mr. Ashok Kumar Juneja, FC in
person.

For the Respondent/Corporate Debtor :

ORDER

We have heard Mr. Ashok Kumar Juneja, Petitioner in person.

Issue notice to the Respondent.

The Petitioner is directed to serve notice to Respondent by all modes and file affidavit of service along with proof of service within one week. Dasti permitted. List the matter on **14.06.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd-/
(Bachu Venkat Balaram Das)
Member (J)